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LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The Goa Ease of Doing Business
(Miscellaneous Amendments)
Bill, 2026**

(Bill No. 58 of 2026)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
AUGUST, 2026**

**The Goa Ease of Doing Business
(Miscellaneous Amendments)
Bill, 2026.**

(Bill No. 58 of 2026)

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BILL

5 *to amend certain enactments as in force in the State of Goa with a view
to reduce regulatory and compliance burden, decriminalizing minor
and technical contraventions, promoting trust-based and risk-
proportionate governance, facilitating transparent and time-bound
delivery of business-related services, strengthening co-ordinated
and single-window approval mechanisms, facilitating investment
and improving the ease of doing business in the State of Goa, and
10 for matters connected therewith or incidental thereto.*

BE it enacted by the Legislative Assembly of Goa in the Seventy-
seventh Year of the Republic of India as follows:—

15 **1. Short title and commencement.**— (1) This Act may be called
the Goa Ease of Doing Business (Miscellaneous Amendments) Act,
2026.

(2) It shall come into force on such date as the Government may, by
notification in the Official Gazette, appoint:

20 Provided that different dates may be appointed for different
provisions of this Act and for different amendments specified in the
Schedule hereto, and any reference in any such provision to the
commencement of this Act shall be hereto construed as a reference to
the coming into force of that provision or amendment, as the case may
be.

25 **2. Amendment of certain enactments.**— The enactments specified
in column (4) of the Schedule hereto are hereby amended to the extent

and in the manner specified in the corresponding entry in column (5) thereof.

3. Construction of references.— Unless otherwise expressly provided in the Schedule hereto, any reference in any law, rule, regulation, notification, order, scheme, instrument, contract, license, permission, approval or proceeding to a provision amended by this Act shall, on and from the commencement of the relevant amendment, be construed as a reference to that provision as so amended. 5

4. Savings.— Unless otherwise expressly provided in the Schedule hereto, the amendment of any enactment by this Act shall not affect, 10

(a) the previous operation of the enactment so amended, or anything duly done or suffered thereunder;

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the enactment so amended;

(c) any penalty, forfeiture or punishment incurred in respect of any offence or contravention committed before the commencement of the relevant amendment; or 15

(d) any investigation, inquiry, adjudication, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment, 20

and any such investigation, inquiry, adjudication, legal proceeding or remedy may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed, as if the relevant amendment had not been made.

5. Pending applications and proceedings.— (1) Unless otherwise expressly provided in the Schedule, every application, appeal, revision, review, inquiry, adjudication or other proceeding pending immediately before the commencement of an amendment made by this Act shall, on and from such commencement, be dealt with and disposed of in accordance with the enactment as amended by this Act. 25 30

(2) Where the application of the enactment as amended would prejudicially affect a vested right, impose a new penalty in respect of past conduct, or render unlawful anything lawfully done before such commencement, the matter shall, to that extent, be dealt with in

accordance with the law in force immediately before such commencement.

6. Continuation of rules, regulations and other instruments.—

5 All rules, regulations, notifications, orders, schemes, appointments,
licenses, permissions, approvals, directions and other instruments
made, issued or granted under an enactment amended by this Act and
in force immediately before the commencement of the relevant
amendment shall, insofar as they are not inconsistent with that
enactment as so amended, continue to be in force until amended,
10 superseded, rescinded or withdrawn by the competent authority.

“SCHEDULE

(See section 2)

Serial No. (1)	Year (2)	Act No. (3)	Short title of enactment (4)	Extent and manner of amendment (5)
1.	2024	15	The Goa Court-Fees Act, 2024	(A) In section 49, for sub-section (3), the following shall be substituted, namely:— “(3) Any person appointed to sell stamps, who, — (a) with fraudulent intent, disobeys any rule made under this section, or sells or offers for sale any stamp without being duly appointed, shall be punished with imprisonment for a term which may extend to six months, or with fine which may extend to ten thousand rupees, or with both; (b) without any fraudulent intent, contravenes any rule made under this section, shall be liable to penalty not exceeding ten thousand rupees.”. (B) After section 49, the following sections shall be inserted, namely:— “49A. Adjudication of penalties. - (1) For the purpose of adjudicating penalties under clause (b) of sub-section (3) of section 49, the Government may appoint an

			officer not below the rank of Deputy Collector or any officer equivalent in rank as an adjudicating officer for holding an inquiry and imposing penalties: Provided that the Government may appoint as many adjudicating officers as may be required. (2) The adjudicating officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the adjudicating officer may be useful for, or relevant to, the subject matter of the inquiry, and if, on such inquiry, he is satisfied that the person concerned has contravened any rule made under sub-section (1) of section 49, he may impose such penalty as deemed fit by him, subject to the amount mentioned under clause (b) of sub-section (3) of the said section: Provided that no such penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard. 49B. Appeal.— (1) Whoever aggrieved by an order of the adjudicating officer under section 49A may, within thirty days from the date of receipt of such order, prefer an appeal to the Collector of the District or before any officer equivalent in rank designated as such by the Government as an appellate authority. (2) An appeal may be admitted after the expiry of the period of thirty days, if the appellant satisfies the appellate authority that he had sufficient cause for not preferring the appeal within that period. (3) The appellate authority may, after giving the parties to the appeal an opportunity of being heard, pass such order as he may think fit.
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				(4) An appeal under sub-section (1) shall be disposed of within a period of sixty days from the date of filing. (5) If penalty imposed by the adjudicating officer under sub-section (1) of section 49A or by an order of the appellate authority under sub-section (3) of this section, as the case may be, is not deposited, the amount shall be recovered as arrears of land revenue.”
2.	1965	22	The Goa Industrial Development Act, 1965	(A) After section 28, the following section shall be inserted, namely:— “28A. Grant of freehold rights.— (1) Notwithstanding anything contained in any regulation, agreement or order, and subject to the provisions of this Act, the Corporation may grant freehold rights over any plot or premises allotted in an industrial estate or industrial area, in such manner, subject to such terms and conditions, and upon payment of such freehold premium, as may be specified by regulations. (2) Where the Corporation is satisfied that any person who has obtained freehold rights under sub-section (1) has used the plot or premises for any purpose other than a purpose specified in the regulations, the Corporation may, after giving a notice and a reasonable opportunity of being heard, by order, cancel such freehold rights and take possession of the plot or premises in such manner as may be specified by regulations. (3) Where any person who has obtained freehold rights under sub-section (1) fails to intimate the Corporation regarding transfer, lease, amalgamation or bifurcation of the plot or premises, the Corporation may, after giving a notice and a reasonable opportunity of being heard, by order, impose such penalty as may be specified by regulations.

				(4) Any person aggrieved by an order made under this section may, within sixty days from the date of communication of such order, prefer an appeal to such appellate authority and in such manner as may be specified by regulations.”. (B) In section 18, after sub-section (3), the following sub-section shall be inserted, namely:— “(3A) Notwithstanding anything contained in this section, all monies received by the Corporation as freehold premium under section 28A shall be maintained as a separate fund, and the Corporation shall determine the manner in which such fund shall be managed.”. (C) In section 23, after sub-section (2), the following sub-section shall be inserted, namely:— “(3) Notwithstanding anything contained in this Act or in any other law for the time being in force, no money received under sub-section (3A) of section 18 shall be spent except the interest or returns earned thereon: Provided that any interest or returns remaining unutilized after meeting the expenditure incurred during a financial year shall be credited to, and form part of, the fund referred to in sub-section (3A) of section 18.”. (D) In section 37A, in sub-section (1), after clause (c), the following proviso shall be inserted, namely: (i) “Provided that the Municipalities and the Village Panchayats which were receiving house tax from the occupants in the industrial estates under their respective laws shall be compensated by the Government to the extent of the last financial year’s collection of taxes, for such period as may be determined by the
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				Government, which shall not be less than five years.”; (ii) in sub-section (1), after the proviso so inserted, the following clause shall be inserted, namely: “(d) make such other provision as may be necessary for the purpose of enforcement of the provisions applicable to that area.”; (iii) after sub-section (1), the following sub-sections shall be inserted, namely: — “(2) Before the publication of a notification under sub-section (1), the Government shall cause to be published in the Official Gazette and also in at least one newspaper published in a language other than English and circulating in the area proposed to be specified in the notification, a proclamation inviting all persons who entertain any objection to the said proposal to submit the same in writing, with reasons, to the Government within two months from the date of publication of the proclamation in the Official Gazette. (3) No notification under sub-section (1) shall be issued by the Government unless the objections, if any, submitted under sub-section (2), are in its opinion insufficient or invalid.”. (E) In section 37B, (i) in sub-section (1), — (a) for the words “appoint a Committee”, the expression “appoint a Committee to be called the Industrial Planning and Developing Committee, hereinafter referred to as the Committee,” shall be substituted; (b) clause (ii) shall be omitted; (c) in clause (iv), after the words “to be nominated by the Government”, the words “or a retired
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				Town Planner or Chief Town Planner of the Government of Goa to be appointed by the Corporation on contractual basis” shall be inserted; (d) in clause (iv), the following, “to decide and dispose of all applications for land development, permissions, No Objection Certificate, construction of building under all local or special laws including Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) and rules framed thereunder (hereinafter in this section referred to as the said Act)”, shall be omitted; (e) after clause (iv), the following clauses shall be inserted, namely: — “(v) officers deputed by the Inspectorate of Factories and Boilers, Government of Goa, to be nominated by the State Government - Members;(vi) officers deputed by the Directorate of Fire and Emergency Services, Government of Goa, to be nominated by the State Government - Members;(vii) members of the Goa State Pollution Control Board, to be deputed and nominated by the Board - Members.”; (ii) in sub-section (2), after the expression “Planning and Development Authority in a planning area, under the laws in force”, the expression: “and decide and dispose of all applications for land development, permissions, No Objection Certificate, construction of building under all local or special laws including Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) and rules framed thereunder, hereinafter in this section referred to as the said Act” shall be inserted;
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				(iii) in sub-section (5), for the expression “may prefer an appeal to the Goa Town and Country Planning Board. The provisions of section 45 of the said Act, and the rules framed thereunder, shall, mutatis mutandis, apply to such appeal.”, the expression “may, within sixty days from the date of communication of such order, prefer an appeal to such appellate authority and in such manner, as may be specified by the regulations.” shall be substituted; (iv) after sub-section (5), the following sub-sections shall be inserted, namely:— “(6) Subject to such notification as may be issued by the State Government, the officers deputed under clause (v) of sub-section (1) shall, within an industrial area, exercise such powers and discharge such functions as may be necessary for granting approvals under the applicable law relating to factories, including the grant of previous permission and license under the Factories Act, 1948 (Central Act 63 of 1948). (7) Subject to such notification as may be issued by the State Government, the officers deputed under clause (vi) of sub-section (1) shall, within an industrial area, exercise such powers and discharge such functions as may be necessary for granting approvals under the applicable law relating to fire safety, including the grant of no objection certificates under the applicable law. (8) Subject to an order issued by the Goa State Pollution Control Board under the applicable law, the members under clause (vii) of sub-section (1) shall, within an industrial area, exercise such powers
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				and discharge such functions as may be necessary for granting approvals under the applicable law relating to prevention and control of pollution, including grant of Consent to Establish and Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981), in respect of industries other than red category industries. (9) The officers deputed under clauses (iv), (v) and (vi), and the members deputed under clause (vii) of sub-section (1), shall, during the period of their deputation to the Committee, be under the administrative control and supervision of the Managing Director of the Corporation, without prejudice to the exercise of their powers and discharge of their functions under the applicable law.”; (v) the matter appearing after sub-section (5), beginning with the proviso “Provided that the Municipalities and the Village Panchayats...” and ending with sub-section (3), shall be omitted. (F) In section 51, in sub-section (1), after clause (c), the following clause shall be inserted, namely:— “(ca) under section 28A, the manner and terms and conditions for grant of freehold rights, the freehold premium, the manner of cancellation of freehold rights and taking possession of the plot or premises, the imposition of penalty, the appellate authority and the manner of preferring appeals;”.
3.	2013	19	The Goa (Right of Citizens to Time-Bound	(A) In section 2,— i. after clause (c), the following clauses shall be inserted, namely:— “(ca) “business entity” means a sole proprietorship, partnership firm, limited

			Delivery of Public Services) Act,2013 liability partnership, company, co-operative society, society, trust or any other person or undertaking carrying on or proposing to carry on any lawful business, profession, trade or commercial activity in the State of Goa, and includes its duly authorised representative; (cb) “business service” means a public service notified under section 4 which is applied for by or on behalf of a business entity in connection with the establishment, operation, expansion, diversification, transfer or closure of a business, or compliance with any regulatory requirement applicable to such business; (cc) “electronic service delivery platform” means a portal, application or other electronic system notified or authorised by the Government for receipt, processing, tracking or delivery of a public service;” ii. for clause (e), the following clause shall be substituted, namely:— “(e) ‘eligible person’ means,— (a) a citizen of India residing in the State of Goa; and (b) in relation to a business service, a business entity;”. iii. after clause (m), the following clause shall be inserted, namely: — “(n) ‘system-generated appeal’ means an appeal automatically generated, registered and transmitted electronically under section 6A without the business entity being required to file a separate memorandum of appeal.” (B) In section 3, in sub-section (1), for the words “every eligible person residing in the State of Goa”, the expression “every eligible person, being a person residing in
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			the State of Goa or a business entity,” shall be substituted. (C) In section 6, in sub-section (1), for the words “Any person”, the expression “Subject to section 6A, any person,” shall be substituted. (D) After section 6, the following section shall be inserted, namely: — “6A. System-generated appeal for business services. — (1) Notwithstanding anything contained in section 6, where a business service is not finally disposed of by delivery of such service within the specified time limit, the electronic service delivery platform shall, immediately upon expiry of the specified time limit, automatically generate, register and transmit an appeal to the Appellate Authority. (2) An appeal generated under sub-section (1) shall be deemed to have been preferred by the business entity within time, and no separate application, memorandum, fee or other act of the business entity shall be necessary. (3) The electronic record of the application, acknowledgement, deficiency communications, responses, orders, communications and audit trail shall form the record of appeal, and an electronic intimation containing the appeal number and date shall be sent to the business entity, designated officer and Appellate Authority. (4) The business entity may withdraw the system-generated appeal at any time before its disposal in such manner as may be prescribed. (5) The provisions of sections 6 and 7 shall, so far as may be, apply to a system-generated appeal under this section. (6) The specified time limit shall be computed from the date on which a
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			complete application, together with the documents and fee prescribed for the business service, is received on the electronic service delivery platform: Provided that the specified time limit shall be suspended only where a consolidated notice specifying the deficiency and its legal basis is communicated to the business entity within such period and in such manner as may be prescribed and shall resume upon receipt of the information or document necessary to cure such deficiency. (7) Failure or unavailability of the electronic service delivery platform shall not extinguish the right to a system-generated appeal, and the appeal shall be generated or registered through such alternative process and within such period as may be prescribed. (8) Nothing contained in this section shall affect the validity of any notification, order, appointment, application, appeal or proceeding made or taken under this Act before the commencement of The Goa Ease of Doing Business (Miscellaneous Amendments) Act, 2026, and the same shall continue insofar as it is not inconsistent with this Act as amended by The Goa Ease of Doing Business (Miscellaneous Amendments) Act, 2026.” (E) For section 16, the following section shall be substituted, namely: — “16. Persons entitled to rights.—The rights conferred by this Act shall be available to every eligible person in accordance with the provisions of this Act: Provided that the rights relating to a business service shall be available to a business entity only in respect of a public service notified under section 4: Provided further that any compensation
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				awarded or fine imposed shall be paid by, and recovered from, the officer or person responsible for such lapse and not out of the Consolidated Fund of the State.”
4.	2025	23	The Goa, Shops and Establishments (Registration of Employment and Conditions of Service) Act, 2025	(A) In section 1, the following sub-section shall be substituted namely:— “(3) The provisions of this Act shall apply to every establishment as defined under the Act.”. (B) In section 2, — i. In clause c, — (a) in sub-clause (i) for the words “charitable or other trust”, the words “The Goa Co-operative Societies Act, 2001 (Goa Act No.36 of 2001) or charitable or other trust” shall be substituted. (b) in sub-clause (ii), for the expression “or professional consultant; and”, the expression “or professional consultant engaging five or more employees; and” shall be substituted; ii. after clause (d) following clause shall be inserted, namely:— “(da) “employee” means any person (other than an apprentice engaged under the Apprenticeship Act, 1961), employed on wages by an establishment to do any skilled, semi-skilled or unskilled, manual, operational, supervisory, managerial, administrative, technical or clerical work for hire or reward, whether the terms of employment be express or implied, and includes a person declared to be an employee by the Government, but does not include any member of the Armed Force of the Union”; iii. In clause (h) for the expression “The Factories Act, 1948 (Central Act

				63 of 1948)” the expression “The Occupational Safety, Health and Working Conditions Code, 2020 (Central Act 37 of 2020)”, shall be substituted; iv. In clause (w), — (a) for the word “workers”, the word “employee” shall be substituted; (b) for the expression “The Factories Act, 1948 (Central Act 63 of 1948)” the expression “The Occupational Safety, Health and Working Conditions Code, 2020 (Central Act 37 of 2020)”, shall be substituted; v. In clause (y) for the word “worker”, the word “employee” shall be substituted; vi. in clause (za), for expression “The Payment of Wages Act, 1936 (Central Act 4 of 1936)”, the expression “The Code on Wages, 2019 (29 of 2019)” shall be substituted; vii. clause (zd) shall be omitted. (C) In section 3,— i. in clause (5), — (a) for the words “A worker”, the words “An employee” shall be substituted; (b) the expression, “managerial or supervisory” shall be omitted; ii. clauses (6) and (8) shall be omitted. (D) In section 4 and in all other sections, wherever the words “worker” and “workers” occurs, they shall be substituted with the words “employee” and “employees” respectively. (E) Section 6, clause (i) shall be omitted. (F) For section 7 the following section shall be substituted, namely; — “7. Intimation of establishment employing less than ten employees.— (1)
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				With a period of sixty day from the date of commencement of The Goa Ease of Doing Business (Miscellaneous Amendments) Act, 2026 or the date on which establishment commences its business, the employer of every establishment employing less than ten employees shall give an intimation of having commenced the business by submitting online application as may be prescribed, containing details such as name of the employer and manager, name of establishment, nature of business, number of workers and such other details as may be prescribed. (2) The employer of every establishment employing less than ten employees shall intimate to the Facilitator-cum-Inspector within thirty days any changes in the business or particulars of the establishment. (3) The employer of such establishment employing less than ten employees shall intimate to the Facilitator-cum-Inspector within thirty days from the date of the closing of the business that the establishment has been closed for business in such form and manner as may be prescribed. (G) Sections 8, 9 and 10 shall be omitted. (H) For Section 12, the following section shall be substituted, namely: — “12. Daily and weekly hours of work in establishment and interval for rest.—(1) The number of hours of work which shall constitute a normal working day inclusive of interval for rest, shall be as prescribed by the Government. (2) The period and hours of work shall be informed well in advance to all the employees in writing and a copy of the
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			same shall be sent to the Facilitator-cum-Inspector electronically or otherwise.”. (I) In section 13, for the expression “of a worker in establishment shall not exceed twelve hours in any day, and in case a worker entrusted with intermittent nature of work or urgent work, the spread over shall not exceed fourteen hours”, the expression “of an employee in an establishment shall be as notified by the Government” shall be substituted. (J) In section 14, in sub-section (2), the existing proviso shall be omitted. (K) In section 15, sub-sections (1), (4) and (5) shall be omitted. (L) In section 16, in sub-section (1), for the expression “7.00 a.m. and 7.30 p.m.” the expression “6.00 a.m. and 7.00 p.m.” shall be substituted. (M) Sections 17, 18 and 19 shall be omitted. (N) In section 20, in sub-section (7),— (i) in clause (a), for the expression “Industrial Employment (Standing Orders) Act, 1946 (Central Act 26 of 1946)”, the expression “Industrial Relations Code, 2020 (35 of 2020)” shall be substituted; (ii) in clause (b) for the expression “Maternity Benefits Act, 1961 (Central Act 53 of 1961)”, the expression “Code on Social Security, 2020 (36 of 2020)” shall be substituted. (O) Sections 25 and 26 shall be omitted. (P) In Section 27, in sub-section (3), the words “and in his absence the manager” shall be omitted. (Q) For Section 40, the following section shall be substituted, namely: — 40. Application of the Employees’
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				Compensation Act, 1923,— “The provisions of the Employees Compensation provided under the Code on Social Security, 2020 (36 of 2020) and the rules made there under shall apply to every establishment.”
5.	1974	21	The Goa, Town and Country Planning Act, 1974	In Section 49, after the second proviso to sub-section 6, the following proviso shall be inserted namely: — “Provided further that no such certificate of sanction shall be required to be produced for the purpose of transferring land in favor of the Forest Department for compensatory afforestation.”

STATEMENT OF OBJECTS AND REASONS

The Government of India has undertaken initiatives for reduction of compliance burden and deregulation with the objectives of promoting trust-based governance, improving the ease of living and doing business and facilitating investment-led economic growth. Pursuant to these initiatives, the Government of Goa has undertaken a review of business-facing State enactments and the regulatory processes administered thereunder.

The review has identified provisions and procedures that may be rationalized in order to reduce avoidable regulatory burden, distinguish serious or fraudulent violations from minor and technical contraventions, promote risk-proportionate regulation and self-certification, facilitate transparent and time-bound delivery of approvals and services, and strengthen coordinated and single-window institutional mechanisms.

The Bill accordingly seeks to amend the enactments specified in the Schedule while preserving safeguards relating to public health and safety, worker welfare, educational standards, environmental protection, land-use planning, public revenue and procedural fairness.

The bill seeks to achieve the above subjects.

FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Bill contains provisions empowering the Government, the Goa Industrial Development Corporation, the Goa State Pollution Control Board, the authorities of the concerned departments, and other competent authorities under the respective enactments to issue notifications, make regulations, prescribe procedures, specify terms and conditions, designate authorities, depute or nominate officers, and determine the manner of implementation for carrying out the purposes of the respective amendments.

The amendments to the Goa Court-Fees Act, 2024 empower the Government to appoint adjudicating officers and appellate authorities for adjudication of penalties and appeals.

The amendments to the Goa Industrial Development Act, 1965 empower the Corporation to frame regulations regarding grant of freehold rights, premium, cancellation, penalties, appellate mechanism, constitution and functioning of the Industrial Planning and Developing Committee, and related matters.

The amendments to the Goa (Right of Citizens to Time-Bound Delivery of Public Services) Act, 2013 empower the Government to prescribe the manner and procedure for electronic service delivery, system-generated appeals, withdrawal of such appeals, computation and suspension of specified time limits, and alternative processes in case of platform failure.

The amendments to the Goa, Shops and Establishments (Registration of Employment and Conditions of Service) Act, 2025 empower the Government to prescribe the form, manner, particulars and procedure for online intimation by establishments, notification of working hours and connected matters.

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The amendments to the Goa, Town and Country Planning Act, 1974 are clarificatory in nature and do not involve any additional delegation beyond implementation of the amended provision.

These delegations are of normal character.

Porvorim-Goa
31st August, 2026.

Dr. Pramod Sawant
Chief Minister

Assembly Hall,
Porvorim-Goa
31st August, 2026.

Namrata Ulman
Secretary to the Legislative
Assembly of Goa.

ANNEXURE

1.	2024	15	The Goa Court-Fees Act, 2024	49. Sale of stamps. — (3) Any person appointed to sell stamps who disobeys any rules made under this section, and any person not so appointed who sells or offers for sale only stamp, shall, on conviction, be punished with imprisonment for a term which may extend to three years or with fine which may extend to five thousand rupees or with both
2.	1965	22	The Goa Industrial Development Act, 1965	28. Disposal of land by the Corporation. — (1) Subject to any directions given by the State Government under this Act, the Corporation may dispose of- (a) any land acquired by the State Government and transferred to it, without undertaking or carrying out by development thereon; or (b) any such land after undertaking or carrying out such development as it thinks fit, to such persons in such manner and subject to such terms and conditions, as it considers expedient for securing the purposes of this Act. (2) the powers of the Corporation with respect to the disposal of land under sub-section (1) shall be so exercised as to secure so far as practicable, that- (a) where the Corporation proposes to dispose of by sale any such land without any development having been undertaken or carried out thereon, the Corporation shall offer the land in the first instance to the person from whom it was acquired, if they desire to purchase it; subject to such requirements as to its development and use as the Corporation may think fit to impose; (b) persons who are residing or carrying on business or other activities on any such land shall, if they desire to obtain accommodation on land belonging to the Corporation and are willing to comply with any requirements of the Corporation as to its development and use, have

				as opportunity to obtain there on accommodation suitable to their reasonable requirements on terms settled with due regard to the price at which any such land has been acquired from them. (3) Nothing in this Act shall be construed as enabling the Corporation without the approval of the State Government to dispose of land by way of gift, mortgage or charge, but subject as aforesaid any reference in this Act to the disposal of land shall be construed as a reference to the disposal thereof in any manner, whether by way of sale, exchange or lease or by the creation of any easement, right or privilege or otherwise. 18. Corporation's fund.— (3) Such accounts shall be operated upon by such officers of the Corporation as may be authorised by it by regulations made in this behalf. 23. Expenditure from funds.— (2) Without prejudice to the generality of the power conferred by sub-section (1), the Corporation may contribute such, sums as it thinks fit towards expenditure incurred or to be incurred by any local authority or statutory public undertaking in the performance, in relation to any of the statutory functions of such authority or undertaking, including expenditure incurred in the acquisition of land. [37 A]. Declaration as industrial area.— (1) Notwithstanding anything to the contrary contained in any other law for the time being in force, the State Government may, by notification in the Official Gazette. (c) declare that the provisions of any law relating to local authorities providing for control or erection of buildings, levy and collection of taxes, fees and other dues to the local authority which is in force in that area shall cease to apply and thereupon such provisions shall cease to apply thereof;
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				37B. Development of areas.— (1) Notwithstanding anything to the contrary contained in any other law for the time being in force, once a notification is issued under subsection (1) of section 37A declaring an industrial area as a notified area the State Government, may, by notification in the Official Gazette, appoint a Committee consisting of— (i) the Managing Director of the Corporation—Chairperson; (ii) Under Secretary (Revenue) to the Government of Goa— Member; (iii) One member nominated by the Corporation from amongst the Directors of the Corporation having knowledge in the field of engineering, architecture, industry, etc.— Member; (iv) Deputy Town Planner in the Town and Country Planning Department to be nominated by the Government— Member Secretary; to decide and dispose of all applications for land development, permissions, No Objection Certificate, construction of building under all local or special laws including Goa, Daman and Diu Town and Country Planning Act, 1974 (Act 21 of 1975) and rules framed thereunder (hereinafter in this section referred to as the “said Act”). (2) The Committee shall discharge all the functions of the Chief Town Planner, Town and Country Planning Department in a non planning area, and functions of the Planning and Development Authority in a planning area, under the laws in force. (3) The Committee shall have regard to the provisions of all local laws including any regional plan, outline development plan, comprehensive development plan or other plans prepared under the said Act. (4) Notwithstanding anything to the contrary contained in any other law for the time being in force, permissions for any development in an Industrial area shall be governed by the regulations framed by the Corporation.
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				(5) Any person aggrieved by the decision or order made by the Committee, may prefer an appeal to the Goa Town and Country Planning Board. The provisions of 43 Inserted by (Amendment) Act 10 of 1991. section 45 of the said Act, and the rules framed thereunder, shall, mutatis mutandis, apply to such appeal.” 44[Provided that the Municipalities and the Village Panchayats which were receiving house tax from the occupants in the industrial estates under their respective laws, shall be compensated by the Government to the extent of the last financial year’s collection of taxes for such period as may be determined by the Government which shall not be less than five years]. (d) Make other provision as is necessary for the purpose of the enforcement of the provision so provided to that area. (2) Before the publication of a notification under sub-section (1), the Government shall cause to be published in the Official Gazette and also in at least one newspaper published in a language other than English and circulating in the area to be specified in the notification, and inviting all persons who entertain any objections to the said proposal to submit the same in writing with reasons therefor to the Government within two months from the date of publication of the proclamation in the Official Gazette. (3) No such notification under sub-section (1) shall be issued by the Government, unless the objections, if any, so submitted under sub-section (2) are in its opinion insufficient or invalid. 51. Power to make regulations.— (1) The Corporation may, with the previous approval of the State Government, make regulations consistent with this Act and the rules made thereunder to carry out, the purposes of this Act, and without prejudice to the generality of this power such regulations may provide for:-
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				(c) under section 18, the officer of the Corporation who may operate its accounts;
3.	2013	19	The Goa (Right of Citizens to Time-Bound Delivery of Public Services) Act, 2013	2. Definition.— In this Act, unless the context otherwise requires, (c) “Authority” means and includes any Department, public authority, body, Institution, legal authority, established, constituted, formed, appointed or instituted (i) by or under the Constitution of India in the State of Goa; or (ii) by any other law made by the State Legislature; or (iii) by a Government Notification issued or an order passed or otherwise set up by the Government and includes any body owned, controlled or substantially financed or any non Governmental organisation which has received Government grant to the tune of Rs. 5 lakhs or more; or (iv) Institutions including colleges, schools receiving any grant or aid from the Government or recognised or permitted by the State Government, and includes Municipality, Municipal Corporation, Panchayat, Planning and Development Authority, Industrial Township, Zilla Panchayat, Zilla Parishad, Gram/Village Panchayat or local self-governing bodies, statutory or non statutory, by whatever name called, required to render any services of public utility in the State or to control, manage or regulate public services within a specified local area; (e) “eligible person” means a citizen of India residing in the state; (m) “specified time limit” means the time limit within which the designated officer is required to provide service as specified under sub-section (1) of section 4; 3. Right to public services.— (2) The right referred to in sub-section (1) shall include the right to— a) have access to the public service;

				b) receive the public service within a specified time limit; 6. Appeal.— (1) Any person, whose application has been rejected under sub-section (4) of section 5, or who does not receive public service within the specified time limit, or where the public service received by him is deficient in any manner, may prefer an appeal to the Appellate Authority, within a period of thirty days from the date of such rejection or expiry of the specified time limit or receipt of deficient service, as the case may be: Provided that the Appellate Authority may entertain, hear and dispose off an appeal after the expiry of the period of thirty days, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time. (2) The Appellate Authority shall dispose off the appeal preferred under sub-section (1) within a period of forty-five days from the date of presentation of the appeal; (3) The Appellate Authority may direct the designated officer to provide the public service within such time as it may specify but not more than the time specified in the notification or to remove the deficiency in public service provided to the appellant or to pass such other order, including rejection of the appeal, as it may deem fit: Provided that before passing any order under sub section (3), the Appellate Authority shall provide an opportunity of being heard to the appellant as well as to the designated officer; 16. Rights available only to eligible persons.— The rights conferred under this Act shall be available only to the eligible persons for every matter including the right to obtain citizen related services in the State in accordance with the provisions of this Act; and the eligible person shall have a further right under this Act to apply for and claim compensation from, and/or seek imposition of
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				penalty upon and/or seek disciplinary action against, the defaulting designated officer and/or Appellate Authority: Provided that any compensation awarded and/or fine imposed shall be paid by, and recovered from, the officer/s/persons responsible for such lapse and not out of the exchequer of the Government.
4.	2025	23	The Goa, Shops and Establishments (Registration of Employment and Conditions of Service) Act, 2025	1. Short title, extent, application and commencement.— (3) The provisions of this Act, except section 7, shall apply to the establishments employing twenty or more workers and the provisions of section 7 shall apply to the establishments employing less than twenty workers. 2. Definitions.— In this Act, unless the context otherwise requires,— (c) “commercial establishment” means any establishment which carries on any business, trade or profession or any work in connection with, or incidental or ancillary to, any business, trade or profession and includes, — (i) a society registered under the Societies Registration Act, 1860 (Central Act XXI of 1860) or charitable or other trust, whether registered or not, which carries on, whether for purposes of gain or not, any business, trade or profession or work in connection with, or incidental or ancillary to, such business trade or profession; (ii) an establishment of any medical practitioner (including hospital, dispensary, clinic, polyclinic, maternity home and such others), architect, engineer, accountant, tax consultant, insurance consultant or any other technical or professional consultant; and (iii) any other establishment which the Government may notify to be a commercial establishment, but does not include a factory, shop, residential hotel, restaurant,

				eating house, theatre or other place of public amusement or entertainment. (d) “day” means the period of twenty-four hours beginning at midnight; (h) “factory” means factory within the meaning of the Factories Act, 1948 (Central Act 63 of 1948); (w) “restaurant or eating house” means any premises, in which, wholly or partially the business of the supply of meal or refreshments to the public or a class of the public for consumption on the premises is carried on, but does not include a restaurant attached to a theatre or restaurant or a canteen attached to a factory if the persons employed therein are allowed the benefits provided for workers under the Factories Act, 1948 (Central Act 63 of 1948); (y) “spread over” means the period between the commencement and the termination of the work of a worker on any day; (za) “wages” means wages as defined in the Payment of Wages Act, 1936 (Central Act 4 of 1936); (zd) “young person” means a person who is not a child but has not completed eighteen years of age. 3. Act not to apply to certain establishments and persons.— (5) A worker occupying position of confidential, managerial or supervisory character in an establishment, a list of which shall be displayed on the website of establishments and in absence of the website at a conspicuous place in the establishment and a copy thereof shall be sent to the Facilitators; 6) A worker whose work is inherently intermittent; (8) A worker in any establishment whose average monthly wages exceed rupees twenty four thousand;
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			4. Application of Act to other establishments and workers.— (1) Notwithstanding anything contained in this Act, the State Government may, by notification in the Official Gazette, declare any establishment or class of establishments to which, or any worker or person or class of workers or persons to whom, this Act or any of the provisions thereof does not for the time being apply, to be an establishment or class of establishments or a worker or a person or class of workers or persons to which or whom this Act or any provisions thereof with such modifications or adaptations as may in the opinion of the State Government be necessary shall apply from such date as may be specified in the notification. (2) On such declaration under sub-section (1), any such establishment or class of establishments or such workers or person or class of workers or persons shall be deemed to be an establishment or class of establishments to which, or to be a worker or a person or class of workers or persons to whom, this Act, applies and all or any of the provision of this Act with such modification or adaptation as may be specified in such declaration, shall apply to such establishment or class of establishments or to such worker or persons or class of workers or persons. 6. Registration of establishments.— (1) Within a period of sixty days from the date of commencement of this Act or the date on which establishment commences its business, the employer of every establishment employing twenty or more workers shall submit application online in a prescribed form for registration to the Facilitator-cum-Inspector of the local area concerned, together with such fees and such self declaration and self-certified documents as may be prescribed, containing— (a) the name of the employer and the manager, if any;
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				(b) the postal address of the establishment; (c) the name, if any, of the establishment; (d) the actual nature of the business of the establishment; and (e) such other particulars as may be prescribed: Provided that, nothing contained hereinabove shall apply to the establishments already having valid registration or renewal under the Goa Shops and Establishments Act, 1973 (Goa Act No. 13 of 1974), until expiry of their registration or renewal. 7. Intimation of establishment employing less than twenty workers.— (1) Within a period of sixty days from the date of commencement of this Act or the date on which establishment commences its business, the employer of every establishment employing less than twenty workers shall give an intimation of having commenced the business by submitting online application as may be prescribed, containing details such as name of the employer and manager, name of establishment, nature of business, number of workers and such other details as may be prescribed: Provided that, if at any point of time the number of workers engaged in the establishment become twenty or more, then all provisions of this Act shall apply to such establishment and the employer of such establishment shall have to obtain registration as per the provisions of section 6: Provided further that, nothing contained in this sub-section shall apply to the establishments already having valid registration or renewal under the Goa Shops and Establishments Act, 1973 (Act No. 13 of 1974), until expiry of their registration or renewal. (2) The employer of such establishment employing less than twenty workers shall intimate within thirty days from the date of the
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			closing of the business that the establishment has been closed for business in such form and manner as may be prescribed. 8. Cancellation of registration.— At any time, if it is found or brought to the notice of the Facilitator cum-Inspector that the registration of any establishment has been obtained by misrepresentation or suppression of material facts or by submitting false or forged documents or false declaration or by fraud, and therefore, requires to be revoked, the Facilitator-cum-Inspector shall, after giving an opportunity of being heard, to the employer of the establishment, cancel the registration and remove such establishment from the register of establishments in the manner prescribed 9. Change to be communicated to Facilitator-cum-Inspector.— Every employer shall digitally communicate to the Facilitator-cum-Inspector, in such form as may prescribed, any change in any of the particulars contained in the application submitted under section 6 within such period, after the change has taken place, as the Government may prescribe. The Facilitator-cum-Inspector shall, on receiving such notice and such fees as may be prescribed along with the self-declaration of the applicant and self certified documents as may be prescribed, make the change in the register of establishments in accordance with such notice and shall issue a fresh registration certificate online. 10. Closing of establishment to be communicated to Facilitator-cum-Inspector.— (1) The employer shall communicate to the Facilitator-cum-Inspector within thirty days from the date of closing of the business that the establishment has been closed for business in such form and manner, as may be prescribed. (2) The Facilitator-cum-Inspector on receiving the information and on being satisfied about its correctness, shall remove such establishment from the register of
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			establishments and cancel the registration certificate: Provided that, if the Facilitator does not receive the information but he is otherwise satisfied that any establishment has been closed, he may remove such establishment from such register of establishments and cancel such certificate 12. Daily and weekly hours of work in establishment and interval for rest.— Subject to the other provisions of the Act, no adult worker shall be required or allowed to work in any establishment for more than ten hours in any day and forty-eight hours in any week. No adult worker shall be asked to work continuously for more than five hours unless he has been given a break of not less than half an hour: Provided that, the working hours or weekly holiday may be relaxed in case of work of urgent nature with the previous permission of the Facilitator-cum-Inspector. 13. Spread-over in establishments.— The spread-over of a worker in establishment shall not exceed twelve hours in any day, and in case a worker entrusted with intermittent nature of work or urgent work, the spread over shall not exceed fourteen hours. 14. Wages for overtime.— (1) Where a worker in any establishment is required to work beyond eight hours in a day excluding the rest time or forty eight hours a week, he shall be entitled in respect of the overtime work, wages at the rate of twice his ordinary rate of wages. (2) The total number of overtime hours shall not exceed one hundred and forty-four hours in a period of three months: Provided that in case the worker is required to work upto 10 hours excluding the rest time as normal working day, the overtime at the rate twice his ordinary rate of wages shall apply only when the worker works beyond 48 hours in a week.
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			15. Weekly holiday for worker.— (1) A department or any section of a department of the establishment may work in more than one shift at the discretion of the employer and if more than one shift is worked, the worker may be required to work in any shift at the discretion of the employer. (4) The period and hours of work in a week for all classes of workers in such shift shall be informed well in advance to all workers in writing and shall be sent to the Facilitator-cum-Inspector electronically or otherwise. (5) Where a worker is required to work on a day of his rest, he shall be entitled to wages at the rate of twice his ordinary rate of wages. 16. Employment of women.— (1) No woman worker shall be required or allowed to work in any establishment except between the hours of 7.00 a.m. and 7.30 p.m.: Provided that, the woman worker shall be allowed to work during 7.30 p.m. and 7.00 a.m. in any establishment, having provision of shelter, restroom, ladies toilet, adequate protection and safety, protection from sexual harassment and facility of transportation from the establishment to their residence and subject to written consent of the woman worker. 17. Employment of child.— No child shall be employed or permitted to work in any establishment. 18. Employment of young persons.— No young person shall be required or allowed to work in any establishment before 6 a.m. and after 7 p.m. 19. Daily and weekly hours of work for young persons.— Notwithstanding anything contained in this Act, no young person shall be required or allowed to work in any establishment for more than 7 hours in any day and forty-two hours in any week nor shall such person be allowed to work overtime
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				20. Leave. — (7) For the purpose of sub-section (3),— (a) any days of lay-off, by agreement or contract or as permissible under the model standing orders or standing order certified under Industrial Employment (Standing Orders) Act, 1946 (Central Act 26 of 1946); (b) in the case of a woman worker, maternity leave as provided for in the Maternity Benefits Act, 1961 (Central Act 53 of 1961); 25. Creche facility.— In every establishment wherein fifty or more workers are employed, there shall be provided and maintained a suitable room or rooms as crèche for the use of children of such workers: Provided that, if a group of establishments, so decide to provide a common creche within a radius of one kilometre, then, the same shall be permitted by the Chief Facilitator by an order, subject to such conditions as may be specified in the order. 26. Canteen.— The State Government shall require the employer to provide and maintain in the establishment, wherein not less than one hundred workers are employed or ordinarily employed to maintain a canteen for the use of its workers: Provided that, if a group of establishments, so decide to provide a common canteen, then the same shall be permitted by the Chief Facilitator by an order, subject to such conditions as may be specified in the order. 27. Maintenance of registers and records.— (3) Every employer and in his absence the manager shall on demand produce for inspection of Chief Facilitator and Facilitator-cum-Inspector all registers, records and notices required to be kept under and for the purposes of this Act. 40. Application of the Employees' Compensation Act, 1923.— The provisions of the Employees' Compensation Act, 1923
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				(Central Act 8 of 1923), and the rules made thereunder, shall so far as may be, apply to every establishment to whom section 6 as well as section 7 of the Act applies.
5.	1974	21	The Goa, Town and Country Planning Act, 1974	49. Sanction for sub-division of plot or layout of private street and restriction on registration of purchase, sale or transfer of immovable property.— (6) Notwithstanding anything contained in any other law for the time being in force, where any document required to be registered under the provisions of sub-section (1) of section 29 of the Registration Act, 1908, purports to transfer, assign, limit or extinguish the right, title or interest of any person, in respect of plots which are not as per Survey Plan issued by Survey Department or plots which have no development permissions for such sub-division from Planning and Development Authority 59[within a planning area or from the Town and Country Planning Department within a area other than planning area,] no registering officer appointed under the Act, shall register any document, unless the owner of such plot produces a certificate of sanction or a certificate of “no objection” from the Planning and Development Authority exercising jurisdiction 60[in respect of the planning area or from Chief Town Planner (Planning) or such officer as may be authorized: Provided that no such certificate of sanction or “no objection” shall be required to be produced if the sub-division of land or the making or layout of any property results from the right of inheritance within a family: Provided further that no such certificate of sanction or no objection shall be required to be produced for the purpose of mortgaging immovable property in favour of any financial institution notified by the Government by a notification in the Official Gazette, for the purpose of this Act.

